

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI.

O.A.No.559 of 1990

Date of Decision: 4.5.93.

Smt. Suresh & others Petitioners.

Versus

Delhi Administration & others Respondents.

CORAM:

Hon'ble Mr. Justice S.K.Dhaon, Vice-Chairman.
Hon'ble Mr. S.R.Adige, Member(A)

For the applicants:

Shri B.M.Gopal, Proxy Counsel
for Shri V.K.Chopra, Counsel
for the applicants.

For the respondents:

Shri Raj Kumar, UDC, Departmen
-al representative, Lok
Narain Jai Prakash Narain
Hospital.

JUDGMENT(ORAL)

(By Hon'ble Mr. Justice S.K.Dhaon, Vice-Chairman)

The petitioners allege that they were appointed on daily wages/adhoc basis in Lok Narain Jai Prakash Narain Hospital. They have qualified themselves to be absorbed on permanent basis. However, the respondents are not considering their cases for absorption. They, therefore, pray that they may be permitted to resume their duties and the respondents may be directed to regularise their services.

2. Some other employees, like the petitioners, of JNJPN Hospital came with a similar grievance to this Tribunal by means of O.A.No.2013 of 1989 which was disposed of finally on 5.1.90. This Tribunal, in para 9 of its order, gave certain directions to the respondents. The learned counsel for the petitioners states that the petitioners will be satisfied if similar directions are issued to the respondents in this case.

3. We direct the respondents to strictly adhere to the directions contained in paragraph 9 of the said order in the case of petitioners also. If the authority

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concerned feels that all or some or any of the petitioners are not entitled to any benefit, it shall pass a speaking order.

4. With these directions, this application is disposed of finally but without any order as to costs.

R. Adige
(S. R. ADIGE)
MEMBER (A)

Sug
(S. K. DHAON)
VICE CHAIRMAN (J)

(u/g)